### GOVERNMENT OF INDIA MINISTRY OF EXTERNAL AFFAIRS

# LOK SABHA UNSTARRED QUESTION NO.113 TO BE ANSWERED ON 16.11.2016

#### **INDUS WATER TREATY**

### 113. SHRI MOHMMED FAIZAL: SHRI MOHITE PATIL VIJAYSINH SHANKARRAO:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Government is considering the possibility of revisiting the Indus Water Treaty with Pakistan in the wake of the attack and the detail thereof:
- (b) whether the Government is also looking at option to claim Indus resources without breaking the word of the treaty and if so, the details thereof;
- (c) whether the Government has initiated any dialogue in this regard with Pakistan Government; and
- (d) if so, the details thereof and the reaction of Pakistan Government thereof?

#### **ANSWER**

## THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GEN. (DR) V. K. SINGH (RETD)]

(a) to (d) Under the terms of the Indus Water Treaty, 1960 India has been permitted to construct storage of water on Western Rivers upto 3.6 MAF (million acre feet) for various purposes. No storage has been developed so far. Government is exploring ways to fully develop the rights allocated to India under the Treaty.

India and Pakistan have each created a permanent post of Commissioner for Indus Waters. They together constitute the Permanent Indus Commission (PIC), which is entrusted with the implementation of the Treaty. The PIC is required to hold meetings and tours and submit report on its work to the two Governments every year.

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